

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2105
ANSWERED ON:18.12.2013
MEDICAL TREATMENT ABROAD
Thakur Shri Anurag Singh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the officers of All India Services and their family members are given permission for treatment of various serious diseases and heart surgery abroad; and

(b) if so, the details thereof and the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) & (b): The facility of medical treatment abroad was available for Central Services under the Central Services (Medical Attendance) Rules, 1944, for certain specified diseases for which treatment is not available in the country. To establish parity with the Central Services, this was incorporated in the guidelines issued under All India Services (Medical Attendance) Rules, 1954. However, the matter is under review.